

- Checking of wagon & tankers by CISF.
- CISF Crime & Intelligence persons patrolling the plant round the clock.
- Electronic Surveillance.

**CVO objections to policies framed under MDG-2012**

912. DR. JANARDHAN WAGHMARE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Chief Vigilance Officers (CVOs) of the oil corporations have been empowered to raise objections before the Government against some clauses of the policies already framed or being framed by Government with respect to the MDG-2012 or reconstitution policy-2008;

(b) if so, whether the oil companies specially IOCL misinterprets or twists the meaning of policies;

(c) if so, the scope of authorities and duties of the CVOs of the public undertakings;

(d) whether the CVOs are only authorized to conduct the enquiry in such matters where the action are taken by the authorities in contravention of the approved policies; and

(e) if so, by when the directions shall be issued in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) to (e) Marketing Discipline Guidelines (MDG) are formulated by Marketing Division of the Oil Marketing Companies (OMCs) and duly approved by the Ministry. Reconstitution Policy is formulated by marketing entity of the OMCs on the basis of broad guidelines of the Ministry.

The CVOs of public sector undertakings work as per the provisions of Vigilance Manual issued by Central Vigilance Commission and act as advisor to the chief executive in the matters pertaining to vigilance. They also provide a link between the organisation and the Central Vigilance Commission.

THE CVOs are authorized to conduct vigilance enquiry and the findings of the

investigations are submitted to the Director/concerned Business Head with regard to contravention of any of the approved policies for appropriate action.

**Compulsory audit of PSCs by CAG**

913. SHRI TAPAN KUMAR SEN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government proposes to make changes in the provisions of the Production Sharing Contracts (PSCs) between private and public sector companies for petroleum and natural gas to get them compulsorily audited by Comptroller and Auditor General (CAG) of India; and

(b) if so, the time-frame thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) and (b) No, Sir. Under the PSC, Government is already empowered to audit and inspect the records maintained under the provision of PSC. This right can be exercised by the Government through audit by its representative including CAG or audit by Chartered Accountant appointed for this purpose.

**Postponing of hike in gas price**

914. SHRI RANGASAYEE RAMAKRISHNA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the reason for the hike in the price of natural gas to \$ 8.4 per Million Metric British Thermal Unit (MMBTU) not been implemented and instead postponing till the next fiscal year;

(b) whether the proposed hike will lead to more gas discoveries or whether it will only augment unearned income of existing stakeholders; and

(c) whether the proposed increase will lead to hikes in power tariffs and fertilizer prices?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) The Empowered Group of Ministers (EGOM) has approved the price formula for the gas produced under